1

ITEM NO.2 Court 1 (Video Conferencing)

SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(Civil) No.27/2022

GVK POWER (GOINDWAL SAHIB) LTD.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(FOR ADMISSION and IA No.6526/2022-EX-PARTE STAY and IA No.7868/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 27-01-2022 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Maninder Singh, Sr. Adv.

Mr. Sajan Poovayya, Sr. Adv.

Mr. Vishrov Mukherjee, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Janmali Manaktala, Adv.

Mr. Girik Bhalla, Adv.

Ms. Anupama Ngangonm, Adv.

Mr. Karun Sharma, Adv.

For Respondent(s)

Mr. P. Chidambaram, Sr. Adv.

Mr. D.S. Patwalia, Sr. Adv.

Mr. Bankey Bihari, AOR

Mr. Rahul Vijay Singh Chugh, Adv.

Mr. Sehaj Bir Singh, Adv.

Mr. Birendra Bikram, Adv.

Ms. Smita Pandey, Adv.

UPON hearing the counsel the Court made the following O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Maninder Singh, learned Senior counsel appearing for the petitioner, Mr. P. Chidambaram and Mr. D.S. Patwalia, learned Senior Advocates appearing for Respondent No.2 and carefully perused the material available on record.

Mr. P. Chidambaram, learned Senior counsel appearing for Respondent No. 2 submits that there is effective alternative remedy available to the petitioner and they can avail the same.

Mr. D.S. Patwalia, learned Senior counsel has reiterated the stand taken by Mr. P. Chidamabaram, learned Senior counsel and submits that for a period of 10 days from today, the Punjab State Power Corporation Limited would not take any action against the petitioner.

Taking into consideration the submissions made by the learned Senior Advocates appearing for Respondent No.2 and the fact that the petitioner has effective alternative remedy, we direct them to avail the same.

As soon as the petitioner avails effective alternative remedy, we direct/request the appropriate Authority/Court to consider the case of the petitioner on its own merits and in accordance with law and pass appropriate Orders thereon.

We make it clear that for a period of two weeks from today, we restrain the respondent from taking any coercive steps against the petitioner.

With the above observations, the Writ Petition is disposed of.

Pending applications filed in the matter also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)